

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 112

CP/9(CH)2023

IN THE MATTER OF:

Munish Chopra

...

Appellant

Versus

**Registrar of Companies Punjab and ...
Chandigarh**

Respondent

Under Section: 252(3), CA 2013

Order delivered on 19.04.2024

CORAM:

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Appellant : Mr. Vishav Bharti Gupta, Advocate.

For the ROC : None.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, at the request of the Ld. counsel for the appellant, this matter is adjourned to 10.05.2024.

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**